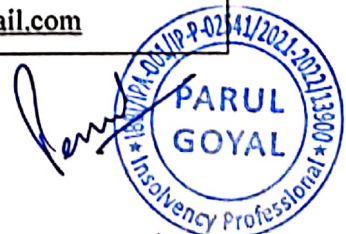


**FORM A****PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Person) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF RASIK PRODUCTS PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	<b>NAME OF CORPORATE DEBTOR</b>	<b>RASIK PRODUCTS PRIVATE LIMITED</b>
2.	<b>DATE OF INCORPORATION OF CORPORATE DEBTOR</b>	09-12-1998
3.	<b>AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED</b>	REGISTRAR OF COMPANIES- KANPUR
4.	<b>CORPORATE INDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR</b>	U22211UP1998PTC024053
5.	<b>ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR</b>	141 K.M. DELHI AGRA BYE PASS, NEAR ALWER RAILWAY BRIDGE, KRISHNA NAGAR, MATHURA, UTTAR PRADESH- 281004
6.	<b>INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR</b>	08.09.2025 (ORDER UPLOADED ON 13.09.2025)
7.	<b>ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS</b>	180 DAYS FROM THE DATE OF COMMENCEMENT OF RESOLUTION PROCESS WHICH IS 12-03-2026
8.	<b>NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL</b>	<b>PARUL GOYAL</b> <b>REGISTRATION NUMBER-</b> IBBI/IPA-001/IP-P-02541/2021-2022/13900
9.	<b>ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD</b>	<b>REGISTERED ADDRESS-</b> B-5/24, SECTOR 4, ROHINI, NEAR VISHRAM CHOWK, OPPOSITE MOTHER DIVINE PUBLIC SCHOOL, New Delhi, National Capital Territory of Delhi ,110085 <b>EMAIL :</b> <a href="mailto:parul.aquarius@gmail.com">parul.aquarius@gmail.com</a>
10.	<b>ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL</b>	<b>ADDRESS FOR SENDING CLAIMS:</b> B-5/24, SECTOR 4, ROHINI, NEAR VISHRAM CHOWK, OPPOSITE MOTHER DIVINE PUBLIC SCHOOL, New Delhi, National Capital Territory of Delhi ,110085 <b>EMAIL-</b> <a href="mailto:ip.rasikproducts@gmail.com">ip.rasikproducts@gmail.com</a>



11	LAST DATE FOR SUBMISSION OF CLAIMS	27-09-2025
12	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (B) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	NA
13	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORISED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS)	NA
14	(A) RELEVANT FORMS AND  (B) DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT:	Relevant forms are available at <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a>  NIL

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench, Prayagraj has ordered the commencement of corporate insolvency resolution process against the Rasik Products Private Limited on 08-09-2025 (order uploaded on 13-09-2025) in CP (IB) No. 38/ALD/2023.

The creditors of Rasik Products Private Limited are hereby called upon to submit a proof of their claims on or before 27-9-2025 to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

  
  
**PARUL GOYAL**  
 REGISTRATION NO. IBBI/IPA-001/IP-P-02541/2021-2022/13900  
 INTERIM RESOLUTION PROFESSIONAL  
 RASIK PRODUCTS PRIVATE LIMITED

13-09-2025  
 NEW DELHI